

1	2	3
4.	National Programme for Control of Blindness Cataract Operation	2.00
5.	National AIDS Control Programme	Aims at prevention and control of AIDS/HIV infection among the entire population.
6.	National Family Welfare Programme	
	D.P.T.	1077.80
	Polio	1077.80
	BCG	1077.80
	Sterilisation	The entire State of Tamil Nadu has been made target free
	IUD	
	CCU	

[Translation]

Space Centres in the Country

7033. SHRI SUSHIL CHANDRA VARMA : Will the PRIME MINISTER be pleased to state :

(a) whether the Department of Space has set up its centres at different places in the country;

(b) the reasons for not setting up even a single space centre or unit in Madhya Pradesh which is the middle part and largest State of the country ;

(c) if so, the reasons for this discriminatory attitude; and

(d) whether the Department of Space would set up any centre or unit in the State in near future?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) Yes, Sir.

(b) to (d). Department of Space (DOS) has set up its centres at different places in the country based on programmatic, scientific and technological considerations. For instance, the setting up of the Thumba Equatorial Rocket Launching Station (TERLS) near Thiruvananthapuram in 1962 was mainly based on the consideration of its location on the magnetic equator vital for successful space based scientific studies. Similar scientific and technological considerations were primarily responsible for locating the space centres in various parts of the country. There are several other States, besides Madhya Pradesh, which do not have a space centre/unit. However, Department of Space has rendered technical, managerial and financial support to many States for setting up Remote Sensing Applications Centres (RSACs). For Madhya Pradesh, a Remote Sensing

Application Centre has been set up in 1984 at Bhopal under M.P. Council of Science and Technology with Rs.32.00 lakhs grants-in-aid from DOS, under the National Natural Resources Management System (NNRMS) to create necessary infrastructure facilities for satellite remote sensing data analysis and interpretation. DOS has been closely inter-acting with the Madhya Pradesh Remote Sensing Centre for carrying out State and national level projects of direct relevance for development. For example, under the Integrated Mission for Sustainable Development (IMSD), DOS has been closely interacting with the State Remote Sensing Centre as well as Madhya Pradesh State/district authorities for generating local specific action plans in the selected districts of Jhabua, Sidhi, Datia, Mandasaur, Reisen, Raipur, Betul, Kargone, Shahdol, Dhar and Dewas. Presently, there is no proposal for setting up any space centre/unit in Madhya Pradesh.

Smokeless Chulhas

7034. SHRI SOBHANADREESWARA RAO VADDE: Will the PRIME MINISTER be pleased to state :

(a) the total number of smokeless chulhas established as on January 1, 1995, State-wise;

(b) the amount spent in this regard so far, State-wise; and

(c) the efforts made or proposed to be made to provide such chulhas to each household?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) A total of about 180 lakh improved chulhas have been set up as on January, 1995 under the National Programme on Improved Chulhas (NPIC), State-wise details are given in Statement-I enclosed.

(b) A total sum of about Rs. 135.06 crores has been released to different State Governments, agencies, and organisations during the period 1983-84 to 1994-95 under NPIC. Details are given in Statement-II enclosed

(c) Efforts are continuously being made to cover as many households as possible within the constraints of limited financial resources, trained manpower, institutional arrangements, and organisational capabilities in the States to implement the programme.

STATEMENT-I

State-wise information of Improved Chulhas set up under National Programme on Improved Chulha during the period 1983-84 to December 1994 as on January, 1995

S. No.	State/U.T./Agency	No. of improved chulhas set up as on Jan., 1995 (in lakhs)
1	2	3
1.	Andhra Pradesh	14.53
2.	Arunachal Pradesh	0.23

1	2	3
3.	Assam	2.33
4.	Bihar	8.51
5.	Goa	0.83
6.	Gujarat	7.63
7.	Haryana	7.42
8.	Himachal Pradesh	5.07
9.	Jammu and Kashmir	2.48
10.	Karnataka	8.59
11.	Kerala	4.13
12.	Madhya Pradesh	15.04
13.	Maharashtra	12.34
14.	Manipur	0.43
15.	Meghalaya	0.12
16.	Mizoram	0.18
17.	Nagaland	0.10
18.	Orissa	7.80
19.	Punjab	7.65
20.	Rajasthan	17.10
21.	Sikkim	0.34
22.	Tamil Nadu	12.78
23.	Tripura	0.11
24.	Uttar Pradesh	23.26
25.	West Bengal	5.68
26.	A and N Islands	0.24
27.	Chandigarh	0.14
28.	D and N Haveli	0.09
29.	Daman and Diu	0.007
30.	Delhi	2.07
31.	Lakshadweep	0.04
32.	Pondicherry	0.20
33.	Other Organisations.	12.09
Total		179.56

STATEMENT-II

Statement showing State-wise amount released during 1983-84 to 1994-95 under National Programme on Improved Chulhas.

S. No.	State/U.T./Agencies	Amount Released (Rs. in crores)
1	2	3
1.	Andhra Pradesh	10.60
2.	Arunachal Pradesh	0.25
3.	Assam	1.77
4.	Bihar	5.84
5.	Goa	0.53

1	2	3
6.	Gujarat	3.35
7.	Haryana	4.64
8.	Himachal Pradesh	3.85
9.	Jammu and Kashmir	1.83
10.	Karnataka	7.26
11.	Kerala	3.93
12.	Madhya Pradesh	10.39
13.	Maharashtra	7.52
14.	Manipur	0.31
15.	Meghalaya	0.81
16.	Mizoram	0.21
17.	Nagaland	0.20
18.	Orissa	5.44
19.	Punjab	5.12
20.	Rajasthan	9.88
21.	Sikkim	0.02
22.	Tamil Nadu	9.01
23.	Tripura	0.07
24.	Uttar Pradesh	18.61
25.	West Bengal	4.49
26.	A and N Islands	0.01
27.	Chandigarh	0.19
28.	D and N Haveli	0.007
29.	Daman and Diu	0.005
30.	Delhi	1.31
31.	Lakshadweep	0.06
32.	Pondicherry	0.12
33.	Other Organisations.	17.88
Total		135.06

Treatment of Mental Patients

7035. SHRI UDDHAB BARMAN : Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the judgement passed by the Supreme Court on the illegal detection of mentally ill patients in the jails of Assam;

(b) if so, the steps the Government have taken for the treatment and rehabilitation of these patients;

(c) the measures taken/proposed to be taken by the Union Government to implement the national mental health programme; and

(d) the Central assistance given to the State Government of the NE region to tackle the problem during the current year?